

fITEM NO.4

IN COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No.
18891/2016

(Arising out of impugned final judgment and order dated 27/05/2016
in CRA No. 1786/2007 27/05/2016 in CRA No. 1948/2007 passed by the
High Court of Judicature at Allahabad, Lucknow Bench)

DHEERAJ SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

CRLMP. 18891/2016(with exemption from surrendering and office
report)

Date : 28/11/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBERS]

For Petitioner(s) Mr. Ashutosh Kuma Srivastava, Adv.

Mr. Vipin Kumar Saxena, Adv.

Mr. Ajit Kulshreshtha, Adv.

Mr. Umesh Chandra Srivastava, Adv.

Mr. Anoop Kr. Srivastav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from surrendering is rejected.

As prayed by the learned counsel for the petitioner, two
weeks' time is granted to surrender and file proof thereof.

(LAYA RAWAT) (SUKHBIR PAUL KAUR)

Sr. P.A. AR-cum-PS